

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:109
ANSWERED ON:05.12.2013
COMPLIANCE OF ELECTRICITY ACT
Singh Shri Pashupati Nath

Will the Minister of POWER be pleased to state:

- (a) whether any central body/authority has been constituted for ensuring proper compliance of the provisions of the Electricity Act, 2003;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c): Under the Electricity Act, 2003, the Appropriate Commission which includes Central Electricity Regulatory Commission (CERC), State Electricity Regulatory Commissions (SERCs)/Joint Electricity Regulatory Commissions (JERCs), Central Electricity Authority (CEA), the Load Despatch Centres and District Committees have the responsibilities inter-alia of monitoring different aspects of the working of various provisions of the Electricity Act. The relevant provisions of the Act, viz., sections 79 and 86 deals with the functions of Central Electricity Regulatory Commission (CERC) and State Electricity Regulatory Commissions (SERCs) respectively, Section 73 deals with the functions of CEA, Sections 28 and 32 deals with the functions of Load Despatch Centres and Section 166 (5) deals with the District Committees.

Further, the Appropriate Commission has powers under Section 142 of the Act to impose penalty against any person for contravention of the provisions of the Act, policies, rules and regulations framed under the Act. The Commission has also the power under Section 143 of the Act to impose penalty on any person for non-compliance of the directions of Regional Load Despatch Centre (RLDC).